GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6793 ANSWERED ON:08.05.2013 NORMS FOR APPOINTMENT OF TEACHERS Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government has fixed any norms for appointment of teachers under the Sarva Shiksha Abhiyan (SSA) in the country;

(b) if so, the details thereof;

(c) whether States are facing difficulties in appointment of teachers as per the norms fixed under SSA;

(d) if so, the details thereof;

(e) whether various States have requested the Union Government for relaxation in norms for appointment of teachers under SSA; and

(f) if so, the details thereof along with the action so far taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): The Sarva Shiksha Abhiyan (SSA) does not prescribe any norms for the appointment of Teachers of Elementary Education. However, the National Council of Teacher Education (NCTE), as the academic authority notified by the Central Government, under the Right of Children to Free and Compulsory Education (RTE), Act 2009, has laid down the minimum educational & professional qualifications for a person to be eligible for an appointment as a teacher for classes I-VIII, which are applicable to all schools imparting elementary education, including the schools under the State Governments and to qualify under a Teacher Eligibility Test (TET).

(c) & (d): Some States are finding it difficult to appoint teachers due to the non- availability of qualified candidates because of the inadequate number of teacher education institutions and due to delays in the Teacher Eligibility Tests (TET) because of court cases.

(e) & (f): A total of 13 States had requested a relaxation in the professional qualifications as laid down by the NCTE, which has been duly considered and permitted by the Central Government under certain conditions. Some States had also sought relaxation from the TET, which has not been agreed to.